MANIPUR GAZETTE

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No. 221 **Imphal, Tuesday, December 9, 2025** **(Agrahayana 18, 1947)**

OFFICE OF THE
HEIROK MUNICIPAL COUNCIL
HEIROK: MANIPUR

N O T I F I C A T I O N

Heirok, the 5th December, 2025

No. 14/HMC/BBL/2025: In accordance with the provisions under Sections 211(1), 212 of the Manipur Municipalities Act, 1994 and in pursuance to Resolution No. 5 of the Council Meeting held on 18/11/2025, it is hereby notified for information to the general public that Heirok Municipal Council proposes to adopt "**The Model Manipur Unified Building Bye-Laws, 2024**" which was notified by the Government vide Notification No. BBL-101/1/2024-MAHUD-MAHUD-Part(I) dated the 4th December, 2024 and No. BBL-101/1/2022-MAHUD-MAHUD-Part(I) dated the 31st December, 2024 as "**Heirok Municipal Council Building Bye-laws 2025**" from the date of publication of this Notification in the Official Gazette of Manipur.

Any objection(s)/suggestion(s) to the introduction of the Unified Building Bye-laws may be submitted to the Executive Officer, Heirok Municipal Council within 7 (seven) days from the date of publication of this Notification. Objection(s)/suggestion(s) received after the stipulated period shall not be entertained.

Copies of the aforesaid Bye-laws shall be available for inspection in the office of the undersigned from 11:00 a.m. to 3:00 p.m. on all working days during the specified period.

TH. SIDDHARTHA SINGH,
Executive Officer,
Heirok Municipal Council.

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Digitally signed by
Thingbaijam Binodkumar Singh
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